Directorate General of Foreign Trade
(PRC-section)

Minutes of the Policy Relaxation Committee Meeting held under the Chairmanship of DGFT Shri A.K. Bhalla, Director General of Foreign Trade on 23.05.2017

Meeting No. 06/AM18 held on 23.05.2017 at 10:00 AM

The following members were present in the meeting:

1.	Shri K. C. Rout	Addl. DGFT
2.	Shri Jaikant Singh	Addl. DGFT
3.	Shri Darshan Singh	Addl. DGFT
4.	Shri J.V. Patil	Addl. DGFT
5.	Shri S.B.S. Reddy	Addl. DGFT
6.	Shri N. K. Srivastava	Addl. DGFT
7.	Shri A.K. Srivastava	Jt. DGFT
8.	Shri Jay Karan Singh	Jt. DGFT
9.	Shri Akash Taneja	Jt. DGFT
10.	Shri S. P. Roy	Jt. DGFT
11.	Shri Rakesh Kumar	Jt. DGFT
12.	Shri Lokesh H.D	Jt. DGFT

Following cases were discussed. The decision taken on the individual cases are as under:-

Case No.1: M/s. Mittal Polypacks Pvt. Ltd., Kolkata.
F.No. 01/60/162/612/AM15/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for EOP extension of Advance Authorization no. 0210181233 dt. 24.08.2012.

Decision: The Committee decided to defer the case and seek report from RA and the applicant regarding status of fulfillment of EO.

(Action: Applicant/RA, Kolkata)

Case No.2: M/s. Micro Precision Products (P) Ltd., Faridabad.
F.No. 01/60/162/493/AM14/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for revalidation of DEPB No.0510299641 dt. 17.08.2011.

Decision: The Committee observed that the DEPB scrip was issued having initial validity of 24 months. The said DEPB was obtained against exports made from INAPL6 which was non-EDI port. Online transmission of such DEPB cannot be done. The applicant was well aware with these facts. The DEPB should had been registered manually after verification of shipments details by the concerned Customs Authority. From the submissions made by the applicant, no case of genuine hardship is established. Hence, the Committee did not accede to the request.

Case No.3: M/s. Venus Wire Industries Ltd., Mumbai.

F.No. 01/60/162/107/AM14/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for revalidation of DEPB No.0310489481 dt. 08.10.2008.

Decision: It was decided to withdraw the case to have complete information.

Case No.4: M/s. Superfil Products (P) Ltd., Chennai.
F.No. 01/60/162/140/AM16/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for 2nd revalidation of Advance Authorization No.0410148765 dt. 20.08.2013.

Decision: The committee noted that Regional Authority has allowed 6 months' revalidation as per request of the applicant. Despite that they did not utilize the Authorisation. This case was discussed in Meeting No. 11/AM16 dated 20/10/2015 (Case No. 29) and it was decided not to allow further revalidation. No new facts have been submitted by the applicant. From the submissions made by the applicant, no case of genuine hardship is established. Hence, the Committee decided to maintain the earlier decision.

(Action: RA, Chennai, New Delhi/applicant)

Case No.5: M/s. Surya Global Steel Tubes Ltd., New Delhi.
F.No. 01/60/162/1023/AM17/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for 2nd revalidation of Advance Authorization No.0510394301 dt. 19.05.2015.

Decision: The Committee decided to defer the case and seek comments from Regional Authority on the submissions made by the applicant.

(Action: RA, CLA, New Delhi)

Case No.6: M/s. Astra Microwave Products Ltd., Hyderabad.
F.No. 01/60/162/1123/AM17/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request to (a) relax the provisions in Para 3.17.2 (vi) of FTP (2009-14) (b) grant the benefit of FPS and (c) exports made under the Defense Offset Export Policy ought to be treated as Free Exports and out of the scope of SCOMET list.

Decision: The committee noted that the items restricted for export were not eligible for incentive scheme. Restricted item can be exported against Authorisation only. Export of SCOMET item is allowed against Authorisation. Therefore, SCOMET items were not eligible for incentive under FPS/FMS. Para 3.17.2 (vi) of FTP, 2009-2014, categorically make the restricted items ineligible for FPS benefits. The applicant was well aware of the provisions of the Policy. Amendment in the policy made subsequently cannot be applied retrospectively. This being not a case of genuine hardship, the Committee did not accede to the request.

(Action: RA, Hyderabad, New Delhi/applicant)

Case No.7: M/s. Vedanta Ltd. (formerly known as Sesa Sterlite Ltd.), Tamil Nadu.
F.No. 01/60/162/563/AM13/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request to amend the value addition condition in the permission granted for clubbing of Advance Authorizations provided in Policy Circular No.9/2009-2014 dt. 01.10.2009. Clubbing of 9 AAs and 17 AAs in two groups.

Group -1

1. 310322504 dt. 22.03.2005
2. 310327830 dt. 28.04.2005
3. 310348316 dt. 21.09.2005
4. 310392068 dt. 31.07.2006
5. 310399036 dt. 11.09.2006
6. 310416401 dt. 18.01.2007
7. 310423947 dt. 22.03.2007
8. 310432045 dt. 07.06.2007
9. 310433545 dt. 22.06.2007

Group-2

1. 3510023516 dt. 13.05.2008
2. 3510023518 dt. 14.05.2008
3. 3510023523 dt. 15.08.2008
4. 3510024801 dt. 30.09.2008
5. 3510024802 dt. 03.10.2008
6. 3510024830 dt. 10.10.2008
7. 3510024863 dt. 13.10.2008
8. 3510024822 dt. 16.10.2008
9. 3510025541 dt. 02.01.2009
10. 3510025556 dt. 05.01.2009
11. 3510025557 dt. 06.01.2009
12. 3510025570 dt. 07.01.2009
13. 3510025601 dt. 09.01.2009
14. 3510028373 dt. 30.11.2009
15. 3510029294 dt. 25.02.2010
16. 3510029388 dt. 09.03.2010
17. 3510030416 dt. 02.06.2010

Decision: The Committee noted that clubbing of above referred Authorisations have already been allowed in meeting dated 01.01.2013. In terms of Para 4.27 of HBP, 2009-2014, which provides transitional arrangement for dealing of Authorisations issued under old Policy, shall be governed by the respective Policy except clubbing and extension of EOP, which shall be allowed as per Para 4.20 and 4.22.1 of HBP, 2009-2014. Therefore, request for clubbing received after 27.08.2009 shall be governed by the provisions of HBP, 2009-2014 only. In terms of Para 4.1.6 of FTP, 2009-2014, minimum prescribed value addition was 15%. Therefore, even in respect of Authorisations issued prior to 27.08.2009, if the case is not closed as per earlier policy, need to follow provisions of 2009-2014 policy is mandatory. For seeking enhancement, Revalidation, EOP extension and clubbing, minimum value Addition required to be maintained was 15%. Policy Relaxation is allowed with certain conditions, as to be decided by the committee. The applicant should keep in mind the same while seeking any relaxation.

The committee, therefore, did not accede to the request of the applicant.

(Action: RA, Mumbai and Madurai/applicant)

Case No.8: M/s. Jenrich Agro Products (P) Ltd., Tuticorin.
F.No. 01/60/162/541/AM17/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for granting the permission to file MEIS application against 14 Shipping Bills while enabling the same to transmit in DGFT server in spite of selecting "N" in the reward col.

Decision: The Committee noted that this case was discussed at length in its Meeting No. 26/AM17 DT. 13.12.2016. No new facts are submitted, which warrant review of earlier decision. ICEGAT did not transmit shipping Bills where option "N" has been opted. The committee, therefore, reiterated its earlier decision.

(Action: RA, Madurai/applicant)

Case No.9: M/s. Sterlite Copper (Merged into M/s. Sesa Goa Ltd.), Tamil Nadu.
F.No. 01/81/171/298/AM16/DES-II/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for reduction in the value addition in respect of SION C-1950 Anode Slime 71129990.

Decision: The committee noted that the Authorisation was obtained by the applicant knowing the facts that minimum 15% value addition is to be maintained for importing duty free goods under SION C-1950. In case of shortfall in fulfillment of EO in value or quantity, procedure to regularise the same is given in Para 4.49 of HBP, 2015-2020. The committee, therefore, decided not to accede to the request and reiterated its earlier decision of PRC meeting No. 11/AM17 dated 14.07.2016.

(Action: DES-II/applicant)

Case No.10: M/s. Dhirendra International Pvt. Ltd., Neemuch (M.P.)
F.No. 01/60/162/938/AM17/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017
Subject: Request for EOP extension of Advance Authorization No.5610004907 dt. 17.05.2016 issued under Appendix-4J.

Decision: The committee noted that for making powder from Coriander Seeds, period of 90 days was more than sufficient. The committee has allowed one and half month extension on request of the applicant. No case of genuine hardship to extend period further has been made out by the applicant. The applicant was very well aware with the conditions of the Authorisation. Therefore, it was decided not to accede to the request. The decision taken in PRC meeting No. 30/AM17 dated 01.02.2017 is reiterated.

(Action: RA, Indore/applicant)

Case No.11: M/s. Alembic Pharmaceuticals Ltd., Gujarat.
F.No. 01/60/162/1254/AM17/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for clubbing of 2 Advance Authorizations No.3410039800 dt. 15.04.2014 & 3410040394 dt. 23.07.2014 issued under PC-9 conditions.

Decision: The Committee noted that the Authorisation in question were issued under condition of Appendix-30A of FTP, 2014-19 read with PC-9 dated 30.06.2003 which allows 12 months' EOP from import of each consignment. In this case, exports in the subsequent Authorisation are made within the initial export obligation period from import of first consignment under the first Authorisation. The Committee, therefore, decided the following:

I. Clubbing of the two Advance Authorisations, as referred above be allowed.
ii. This will be allowed for regularisation purposes and no further import and export be permitted;
iii. This will subject to the condition that both authorisations are issued under same Customs Notification;
iii. Minimum 15% value addition shall be maintained on clubbing;
iv. RA shall ensure proper accounting of the duty free inputs with reference to the export product while clubbing the Authorizations. On clubbing, shortfall if any, shall be regularized in terms of Para 4.49 of HBP, 2015-20 read with PC-18 dated 30.10.2007.

(Action: RA, Baroda/Applicant)

Case No.12: M/s. Britacel Silicons Ltd., Mumbai.
F.No. 01/60/162/1234/AM17/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for clubbing of 2 Advance Authorizations No. 0310358410 dt. 06.12.2005 & No 0310404792 dt. 18.10.2006.

Decision: The committee noted that Authorisations in questions were issued having initial obligation period of 24 months. Authorisation dated 18.10.2006 was extended upto 36 months. Both Authorisations were issued within 36 months and exports are completed within 36 months of first Authorisation. The committee, therefore, decided the following:

i. Clubbing of both the Authorisations be allowed.
ii. This will, however, be subject to the condition that both Authorisations were issued under same Customs Notification;
iii. Inputs will be accounted as per SION;
iv. Minimum 15 % VA is maintained on clubbing;
v. No Adjudication under Customs Act or FT(DR)Act is issued against the Authorisation.

(Action: RA, Mumbai/Applicant)

Case No.13: M/s. Britacel Silicons Ltd., Mumbai.
F.No. 01/60/162/1233/AM17/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for clubbing of 7 Advance Authorizations No.0310285878 dt. 13.08.2004; 0310341204 dt. 29.07.2005; 0310351028 dt. 10.10.2005; 0310370907 dt. 10.03.2006; 0310404796 dt. 18.10.2006; 0310413345 dt. 22.12.2006 & 031042235 dt. 08.03.2007.

Decision: The committee noted that all seven Authorisation were issued within 36 months from the date of issue of first Authorisation and exports are completed within 48 months of first Authorisation. The committee, therefore, decided the following:

i. Clubbing of all seven Authorisations as referred above be allowed.
ii. This will, however, be subject to the condition that all Authorisations were issued under same Customs Notification;
iii. Accounting of duty free inputs shall be allowed as per SION;
iv. Minimum 15% VA is achieved on clubbing;
v. Exports made beyond 36 months from issue of first Authorisation shall be accounted on payment of composition fee i.e. @ 0.5% of FOB value of exports made after 36th month but upto 42nd month and @0.5% per month of FOB value of exports made after 42nd month but upto 48th month;
vi. No adjudication order is issued either Customs Act or FT(DR)Act against any Authorisation.

(Action: RA, Mumbai/Applicant)

Case No.14: M/s. Gland Pharma Ltd., Hyderabad.
F.No. 01/60/162/1246/AM17/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for EOP extension of Advance Authorization No.0910063266 dt. 15.02.2016 issued under PC-9 conditions.

Decision: The Committee noted that the Authorization was issued with conditions stipulated under PC-9 dated 30.06.2003 read with appendix-4J of FTP, 2015-2020, which allows 12 months for EO fulfilment from import of each consignment. The applicant has imported consignments on 29.02.2016. Accordingly, the export obligation period was upto 28.02.2017. The applicant has stated to have fulfilled 0% exports by 28.02.2017 and hence requested for EOP extension by 6 months. Taking all these facts into account, the Committee decided the following:

(i) Export obligation period be extended upto 31.08.2017.
(ii) This will, however, be subject to payment of composition fee @ 1% per month of FOB value of export made after initial obligation period;
(iii) RA shall ensure that shipments were effected indicating File number or Authorization number in question;
(iv) The minimum value addition of 15% as prescribed under para 4.09 of FTP (2015-20) shall be maintained.

(Action: RA, Hyderabad/Applicant)

Case No.15: M/s. Gland Pharma Ltd., Hyderabad.
F.No. 01/60/162/1247/AM17/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for EOP extension of Advance Authorization No.0910063267 dt. 15.02.2016 issued under PC-9 conditions.

Decision: The Committee noted that the Authorization in question was issued with condition stipulated under PC-9 dated 30.06.2003 read with appendix-4J of FTP, 2015-2020, which allows 12 months for EO fulfilment from import of each consignment of drugs. The applicant has imported drugs on 28.02.2016. Accordingly, the export obligation period was upto 27.02.2017. The applicant has stated to have fulfilled

91.18% against first export item. Hence, requested for EOP extension from initial validity period of E.O. Taking all these facts into account, the Committee decided the following:

(i) Export obligation period be extended upto six months in continuity.
(ii) This will, however, be subject to payment of composition fee @ 0.5% per month of FOB value of export made after initial obligation period;
(iii) RA shall check that minimum 50% exports were made within initial export obligation period, against each consignments. If not, composition fee will be charged @ 1% per month;
(iv) RA shall ensure that shipments were effected indicating File number or Authorization number in question;
(v) The minimum value addition of 15% as prescribed under para 4.09 of FTP (2015-20) shall be maintained.

(Action: RA, Hyderabad/Applicant)

Case No.16: M/s. Gland Pharma Ltd., Hyderabad.
F.No. 01/60/162/1248/AM17/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for EOP extension of Advance Authorization No.0910063263 dt. 15.02.2016 issued under PC-9 conditions.

Decision: The Committee noted that the Authorization was issued with conditions stipulated under PC-9 dated 30.06.2003 read with appendix-4J of FTP, 2015-2020, which allows 12 months for EO fulfilment from import of each consignment. The applicant has imported drug consignments of drugs on 28.02.2016, 8.3.2016 and 22.04.2016. Accordingly, the export obligation period was upto 27.02.2017, 7.3.2017 and 21.04.2017, respectively. The applicant has stated to have fulfilled 45.47% export obligation and hence requested for EOP extension by 6 months against each consignment. Export obligation period against remaining consignments are still valid till June, 2017 to Jan, 2018 hence no extension is required. Taking all these facts into account, the Committee decided the following:

(i) Export obligation period be extended by six months against first, second and third import consignments in continuity.
(ii) This will, however, be subject to payment of composition fee @ 1% per month of FOB value of export made after initial obligation period;
(iii) RA shall ensure that shipments were effected indicating File number or Authorization number in question;
(iv) The minimum value addition of 15% as prescribed under para 4.09 of FTP (2015-20) shall be maintained.

(Action: RA, Hyderabad/Applicant)

Case No.17: M/s. Gland Pharma Ltd., Hyderabad.
F.No. 01/60/162/1249/AM17/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for EOP extension of Advance Authorization No.0910063197 dt. 02.02.2016 issued under PC-9 conditions.

Decision: The Committee noted that the Authorization was issued with conditions stipulated under PC-9 dated 30.06.2003 read with appendix-4J of FTP, 2015-2020, which allows 12 months for EO fulfilment from import of each consignment. The applicant has imported on 10.02.2016 and 07.11.2016. Accordingly, the export obligation period was upto 09.02.2017 and 06.11.2017, respectively. The applicant has stated to have fulfilled 17.95% exports by 09.02.2017 hence requested for EOP extension by 6 months. Export obligation period is still valid till 06.11.2017 against second import consignment. Taking all these facts into account, the Committee decided the following:

(i) Export obligation period be extended by six months in continuity against first import consignment.
(ii) This will, however, be subject to payment of composition fee @ 1% per month of FOB value of export made after initial obligation period;
(iii) RA shall ensure that shipments were effected indicating File number or Authorization number in question;
(iv) The minimum value addition of 15% as prescribed under para 4.09 of FTP (2015-20) shall be maintained.

(Action: RA, Hyderabad/Applicant)

Case No.18: M/s. Rashi Wears Pvt. Ltd., New Delhi.
F.No. 01/60/162/1212/AM17/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for relaxation in acceptance of manual BRC in lieu of e-BRCs for redemption/ regularization of Advance Authorization No.0510217270 dt. 29.02.2008.

Decision: The committee noted that e-BRC was made mandatory w.e.f. 17.08.2012. In this case, payment has already been realized on 25.05.2008. In such cases, e-BRC cannot be issued by the Bank. The committee, therefore, decided the following:

i. BRC submitted on Appendix-22A of HBP, 2009-2014 be accepted.
ii. RA shall get the genuineness of the BRC confirmed from the concerned Bank before issue of redemption certificate against the Authorisation.

(Action: RA, New Delhi/Applicant)

Case No.19: M/s. Evonik Catalysts India Pvt. Ltd., Thane.
F.No. 01/60/162/1161/AM17/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for waiver of procedural laps of not filing of Bill of Export for supplies made to SEZ unit against Advance Authorization No.0310737320 dt. 13.06.2013.

Decision: The committee noted that application for redemption of Advance Authorisation is submitted in ANF-4F. In the ANF-4F under Para (a) (ii) of guidelines for application (HBP, 2009-2014 Vol-I), it was categorically mentioned that exporter shall submit 'Bill of Export' along with other prescribed documents. And, in terms of Para 4.12 of FTP, exporter shall indicate consumption of inputs in the export documents. Further, for getting incentive on supply of goods to SEZ, Bill of Export is prescribed document under Rule, 30 of SEZ, Rule, 2006. The committee was of the view that requirement of Bill of Export provided for in the SEZ Rules, in addition to the FTP, cannot be dispensed with. The applicant is hereby directed to get the case regularised as per the provisions in Para 4.29 of HBP, 2009-2014.

(Action: RA Mumbai: If the applicant fails to get the case regularized within a month from the date of publication of these minutes on the Directorate website, necessary penal action as per provision under FT(DR) Act, 1992, as amended, should be initiated by the RA).

Case No.20: M/s. Evonik Catalysts India Pvt. Ltd., Thane.
F.No. 01/60/162/1225/AM17/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for waiver of procedural laps of not preparing Bill of Export for supplies made to SEZ unit against Advance Authorization No.0310747955 dt. 03.09.2013.

Decision: The committee noted that application for redemption of Advance Authorisation is submitted in ANF-4F. In the ANF-4F under Para (a) (ii) of guidelines for application (HBP, 2009-2014 Vol-I), it was categorically mentioned that exporter shall submit 'Bill of Export' along with other prescribed documents. And, in terms of Para 4.12 of FTP, exporter shall indicate consumption of inputs in the export documents. Further, for getting incentive on supply of goods to SEZ, Bill of Export is prescribed document under Rule 30 of SEZ, Rule, 2006. The committee was of the view that requirement of Bill of Export provided for in the SEZ Rules, in addition to the FTP, cannot be dispensed with. The applicant is hereby directed to get the case regularised as per the provisions in Para 4.29 of HBP, 2009-2014.

(Action: RA Mumbai : If the applicant fails to get the case regularized within a month from the date of publication of these minutes on the Directorate website, necessary penal action as per provision under FT(DR) Act, 1992, as amended, should be initiated by the RA).

Case No.21: M/s. Kineco Ltd., Goa.
F.No. 01/60/162/1211/AM17/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request to count export of 29 S/Bills against Advance Authorization No.1710003514 dt. 30.09.2010.

Decision: The Committee noted that exports under 29 shipping bills, which are "Free Shipping Bill" were affected, some are prior to issue of the Authorisation in question cannot be taken into account towards fulfilment of export obligation. Even other free shipping Bills cannot be taken into account because valuation of free shipping bill is not done by the Customs Authority. Secondly, consumption of duty free inputs is not declared in free shipping bill and the same is not examined by the Customs Authority, which is mandatory requirement for accounting of shipping bills towards discharge of export obligation. The committee, therefore, did not accede to the request.

The applicant is hereby directed to get the Authorisation regularised in terms of Para 4.49 of HBP, 2015-2020.
(Action: RA, Goa/Applicant)

Case No.22: M/s. Mylan Laboratories Ltd., Hyderabad.
F.No. 01/60/162/1230/AM17/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for special permission for extension of EOP of Advance Authorization No.0910060165 dt. 21.05.2014 upto 30.05.2017.

Decision: The committee noted that the Authorisation No. 0910060165 dt. 21.05.2014 was issued having initial obligation period of 18 months. RA is empowered to allow two extension of six months each in such cases and PRC considered six months' further extension on merit. So export obligation period could be extended upto 31.05.2017. The committee, therefore, decided the following:

(i) Export obligation period be extended 30 months to 36 months i.e. upto 31.05.2017.
(ii) This will, however, be subject to payment of composition fee @ 1% per month of FOB value of export made after extended obligation period;
(iii) RA shall ensure that shipments were effected indicating File number or Authorization number in question;
(iv) The minimum value addition of 15% as prescribed under para 4.09 of FTP (2015-20) shall be maintained.

(Action: RA, Hyderabad/Applicant)

Case No.23: M/s. Agog Pharma Ltd., Thane.
F.No. 01/60/162/1280/AM17/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for EOP extension of Advance Authorization No.0310786665 dt. 10.07.2014 issued under PC-9 conditions.

Decision: The Committee noted that the Authorization was issued with conditions stipulated under PC-9 dated 30.06.2003 read with appendix-4J of FTP, 2015-2020, which allows 12 months for EO fulfilment from import of each consignment. The applicant has imported a consignment on 28.08.2015. Accordingly, the export obligation period was upto 27.08.2015. The applicant has stated to have fulfilled 36.42% exports with in the validity and 64.26% outside the validity hence requested for EOP extension by 6 months. Taking all these facts into account, the Committee decided the following:

(i) Export obligation period be extended by six months in continuity.
(ii) This will, however, be subject to payment of composition fee @ 1% per month of FOB value of export made after initial obligation period;
(iii) RA shall ensure that shipments were effected indicating File number or Authorization number in question;
(iv) The minimum value addition of 15% as prescribed under para 4.09 of FTP (2015-20) shall be maintained.

(Action: RA, Mumbai/Applicant)

Case No.24: M/s. Agog Pharma Ltd., Thane.
F.No. 01/60/162/1279/AM17/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for EOP extension of Advance Authorization No.0310786492 dt. 08.07.2014 issued under PC-9 conditions.

Decision: The Committee noted that the Authorization in question was issued with condition stipulated under PC-9 dated 30.06.2003 read with appendix-4J of FTP, 2015-2020, which allows 12 months for EO fulfilment from import of each consignment. The applicant has imported on 28.08.2014. Accordingly, the export obligation period was upto 27.08.2015. The applicant has stated to have fulfilled

94.40% within initial obligation period and remaining thereafter. Hence, requested for EOP extension for six months. Taking all these facts into account, the Committee decided the following:

(i) Export obligation period be extended by six months in continuity.
(ii) This will, however, be subject to payment of composition fee @ 0.5% per month of FOB value of export made after initial obligation period;
(iii) RA shall check that minimum 50% exports were made within initial export obligation period, against each consignments. If not, composition fee will be charged @ 1% per month;
(iv) RA shall ensure that shipments were effected indicating File number or Authorization number in question;
(v) The minimum value addition of 15% as prescribed under para 4.09 of FTP (2015-20) shall be maintained.

(Action: RA, Hyderabad/Applicant)

Case No.25: M/s. Bhansali & Co., Mumbai.
F.No. 01/60/162/1259/AM17/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for condonation of delay in Re-import of Cut & Polished Diamond's by 5 days, beyond the prescribed period of 60 days as per Para 4.80 of HBP 2015-20.

Decision: It was noted that in terms of Para 4.80[c](a) of HBP, 2015-2020, item not sold abroad shall be re-imported within 60 days of closing of exhibition. However, in this case re-import of cut and polished Diamonds is late by 5 days. The committee, therefore, decided to condone the ~~day~~ delay provided all other conditions as stipulated under Para 4.80 of HBP, 2015-2020 are followed.

(Action: Applicant/Customs, Mumbai)

Case No.26: M/s. Cadila Healthcare Ltd., Ahmedabad.
F.No. 01/60/162/1261/AM17/PRC
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for EOP extension of Advance Authorization No.0810135499 dt. 18.06.2015 issued under PC-9 condition.

Decision: The Committee noted that the Authorization in question was issued with condition stipulated under PC-9 dated 30.06.2003 read with appendix-4J of FTP, 2015-2020, which allows 12 months for EO fulfilment from import of each consignment. The applicant has imported first consignments on 01.08.2015 and second consignment on 27.01.2016. Accordingly, export obligation was upto 31.07.2016 and 26.01.2017, respectively. The applicant has stated to have fulfilled 45.42% exports by 09.03.2016. Taking all these facts into account, the Committee decided the following:

(i) Export obligation period be extended by six months against each import consignment in continuity.
(ii) This will, however, be subject to payment of composition fee @ 1% per month of FOB value of export made/to be made after initial obligation period.

(iii) RA shall ensure that shipments were effected indicating File number or Authorization number in question.

(iv) The minimum value addition of 15% as prescribed under para 4.09 of FTP (2015-20) shall be maintained.

(Action: RA. Ahmedabad/Applicant)

Case No.27: M/s. Hindustan Zinc Ltd, Udaipur
F.No. 01/89/180/67/AM09/PC-2(A)/Vol-V/Part-I
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Grant of relaxation in provision of CMVR 1989 and Rules 126 Of CMVR 1989 and Clause 2(II) (a) (i) (ii) & (iii) (b), (c) (i) (ii) (iii) and Clause 7 of Chapter 87 of ITC (HS), 2012 for import of following underground mining equipment:

S.No.	Description of Goods	Quantity	Supplier
1.	Low Profile Dumper [LPDT 20 MT Model TH320] alongwith associated accessories.	2	Sandvik Mining & Construction Oy, PO Box 434, 20101, Tampere, Finland
2.	Low Profile Dumper [LPDT 63 MT Model TH663] alongwith associated accessories	1	
3.	Low Profile Dumper LPDT 30 [MT436B] alongwith associated accessories	2	Atlas Copco Rock Drills AB SE70191, Orebro, Sweden
4.	Low Profile Dumper LPDT 65 MT [MT65] alongwith associated accessories	1	
5.	Low Profile Dumper LPDT 60 MT Model AD60 alongwith associated accessories	1	Caterpillar S.A.R.L – Singapore Branch 7, Tractor Road, Singapore
6.	Utility Equipment Base Carrier Model MF100 with relevant accessories	2	Normet OY, Ahmolantie 6, FI-74510, Lisalmi, Finland
7.	Utility Equipment – Scissorlift Model Utilift 6330X with associated accessories	1	
8.	Utility vehicle Base Carrier MF328 alongwith associated accessories	1	
9.	Mining Utility Equipment – Model RBO with associated accessories.	2	
10.	Utility Vehicle MF540 with relevant accessories	1	
11.	Utility Equipment Transmix TMX-6000 Agitator with associated accessories	1	Jacon Technologies Pty Ltd 24 Egerton ST, Silverwater
12.	Low Profile Dumper [LPDT 20 MT Model MKA20] alongwith associated accessories.	2	GHH Fahrzeuge GMBH Emscherstr 53 45891 Gelsenkirshen
13.	Underground Mining Utility Equipment – Scissorlift Model MV-U80D-SL [UVB] with associated accessories	1	
14.	Underground Mining Utility Equipment – Model MV-U80D with associated accessories	1	
15.	Underground Mining Equipment – Model MinCa 5.1 D [PAUS] with associated accessories	1	

16.	Underground Mining Utility Equipment – Model MV-U80D-ANFO [UVB] with associated accessories	1	

Decision: The committee decided the following:

I. Import of above mentioned dumper and accessories be allowed.
II. Import should be made through the designated ports only.
III. Vehicles shall not ply on public roads except at the time of mobilization and demobilization and that the equipment would be used only at the project site.

(Action: PC-2(A) Section)

Case No.28: M/s. Kannur International Airport Ltd.
F.No. 01/89/180/40/AM-09/PC-2(A)
PRC Meeting No. 06/AM18 dated 23.05.2017

Subject: Request for policy Relaxation, from type Approval Certificate in terms of Import Licensing conditions to Chapter 87 for import clearance of Air Field Crash Fire Tender (ACFT) already imported, required at Airport premises for the kannur International Airport ltd, Kannur for following items:

Commercial Invoice No. 9A63153 dated 21.09.2016	Chassis No. VA96WJ687GLRB1021, VA96WJ689GLRB1022, VA96WJ680GLRB1023, VA96WJ682GLRB1024	Bill of Lading No.
Airfield Crash Fire Tenders – 4 Units	Engine No. 2016094793 2016094781; 2016094789; 2016095169.	ATLNZ841060022 dated 30.09.2016

Decision: The committee agreed to relax the condition of Type Approval Certificate in terms of Import Licensing Policy Condition 2 of Chapter 87, required at Airport premises for the Kannur International Airport Ltd, Kannur subject to the following conditions:

I. Import should be made through the designated ports only.
II. Vehicles shall not ply on public roads except at the time of mobilization and demobilization and that the equipment would be used only at the Airport site.

(Action: PC-2(A) Section)

The meeting ended with a Vote of Thank to the Chair.

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